

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.16591/2021

(Arising out of impugned final judgment and order dated 02-02-2021 in FA No.852/2016 passed by the National Consumers Disputes Redressal Commission, New Delhi)

RAJENDRA KUMAR GUPTA

Petitioner(s)

VERSUS

DR. VIRENDRA SWARUP PUBLIC SCHOOL &amp; ANR.

Respondent(s)

(With appln.(s) for IA No.133502/2021-EXEMPTION FROM FILING O.T.)

Date : 29-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MRS. JUSTICE B.V. NAGARATHNAFor Petitioner(s) Mr. Abhishek Garg, Adv.  
Mr. D.K. Garg, Adv.  
Mr. Dhananjay Garg, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Having regard to the pendency of Civil Appeal No 3504 of 2020 (*Manu Solanki and Others vs Vinayaka Mission University*), the issue as to whether education is a service within the Consumer Protection Act, is pending before this Court.
- 2 Leave granted.
- 3 Tag with Civil Appeal No 3504 of 2020.

(CHETAN KUMAR)  
A.R. -cum-P.S.(SAROJ KUMARI GAUR)  
Court Master